

The motion was adopted.

13.12 Hrs.

(iii) ADVISORY COUNCIL OF DELHI DEVELOPMENT AUTHORITY

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam) : Sir, on behalf of Shrimati Sheila Kaul, I beg to move :

“That in pursuance of Section 5(2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to other provisions of the said Act.”

Mr. Speaker : The question is :

“That in pursuance of Section 5(2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to other provisions of the said Act.”

The motion was adopted.

13.13 hrs.

(iv) RAJGHAT SAMADHI COMMITTEE

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam) : Sir, on behalf of Shrimati Sheila Kaul, I beg to move :

“That in pursuance of Section 4(1) (d) of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to other provisions of the said Act.”

Mr. Speaker : The question is :

“That in pursuance of Section 4(1) (d) of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to other provisions of the said Act.”

The motion was adopted.

13.14 Hrs.

(v) EMPLOYEES STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour (Shri Paban Singh Ghatowar) : Sir, On behalf of Shri K. Ramamurthy, I beg to move :

“That in pursuance of Section 4(i) of the Employees’ State Insurance Act, 1948, read with rule 2A of the Employees’ State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees’ State Insurance Corporation, subject to other provisions of the said Act.”

Mr. Speaker : The question is :

“That in pursuance of Section 4(i) of the Employees’ State Insurance Act, 1948, read with rule 2A of the Employees’ State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees’ State Insurance Corporation, subject to other provisions of the said Act.”

The motion was adopted.